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ITEM No.20 Court No. 3 SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1965-1968/2000

(From the judgement and order dated 03/09/1999 in WA 3274-3277/99 of The HIGH COURT OF KARNATAKA AT BANGALORE)

STATE OF KARNATAKA AND ANR. Petitioner (s)

VERSUS

MANGALORE UNI.NON-TEACH.EMP.ASSO.& ORS. Respondent (s)

(With prayer for interim relief)
(With Appln(s). for urging addl. grounds)

Date : 03/11/2000 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s)
Mr. N. Ganpathy, Adv.

For Respondent (s) Mr. K. Subba Rao, Sr. Adv.
Mr. S. Ravindra Bhat, Adv.
Mr. Shiv Kumar Suri, Adv.
Ms. Hetu Arora, Adv.
Ms. Lalit Mohini Bhat, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Special leave granted.
There will be stay of operation of the High Court judgment but there will also be stay of the recovery of the arrears. List the application for urging additional grounds along with the appeal.

.SP1

Kalyani. (S.L. GOYAL)@@
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